

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4721  
TO BE ANSWERED ON 20<sup>TH</sup> MARCH, 2026**

**VIOLATIONS BY HOSPITALS UNDER AB-PMJAY IN TAMIL NADU**

**4721. SHRI MATHESWARAN V S:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether any actions have been taken by the Government against such hospitals where irregularities or violations have been reported in the State of Tamil Nadu; and
- (b) if so, the details thereof including the number of hospitals de-empanelled, suspended or penalised along with the amount of penalty levied during the last five years, district-wise?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI PRATAPRAO JADHAV)**

(a) & (b): Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) is governed on a zero-tolerance approach towards fraud. National Anti-Fraud Unit (NAFU) uses AI/ML-based automated triggers to flag unusual claim patterns such as duplicate entries, inflated procedures or misuse of patient identity etc.

NAFU works in close coordination with the State Anti-Fraud Units to investigate and take action against cases of fraud. Appropriate actions including suspension, warning letter, de-empanelment of hospitals, levying penalty lodging of FIRs are taken against fraudulent entities.

As on 28.02.2026, 5 hospitals have been de-empanelled, 26 hospitals are suspended and penalties amounting to Rs 1.74 crore have been levied for fraudulent activities in the state of Tamil Nadu.

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